

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 315**  
IA-1551/2024  
In  
IB-658(ND)/2023

**IN THE MATTER OF:**

Bank of Maharashtra

**Vs**

Arvinder Kaur

**.....APPLICANT/PETITIONER**

**.....RESPONDENT**

**SECTION**

**U/s 95(1) of IBC, 2016**

**Order delivered on 19.04.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the RP : Mr. Gautam Singhal, Adv & Rajat Chaudhary, Advocates.

For the Applicant : Adv. Nishant Awana, Rini Badoni and Nitya Sharma

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

Put up on **03.05.2024**.

Sd/-

**(Court Officer)**